

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3687**

**TO BE ANSWERED ON THE 16<sup>TH</sup> JULY, 2019/ ASHADHA 25, 1941 (SAKA)**

**VIOLATION OF PRISON RULES**

**3687. ADV. ADOOR PRAKASH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the violation of prison rules including use of mobile phones and narcotic substances by the prisoners in jails reported from many States including Kerala;**

**(b) if so, the details thereof;**

**(c) whether the Government has given any directives to the States in this regard; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (d) : 'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India.**

**Administration and management of prisons is the responsibility of State Governments. Details of violation of prison rules, especially relating to the use of mobile phones and narcotic substances by prison inmates, is not maintained centrally. However, the Ministry of Home Affairs has issued advisories to States and UTs from time to time and has, inter-alia, advised them to install CCTV cameras and mobile phone jammers in prisons and also to appoint adequate number of jail staff to manage and supervise activities of prisoners. MHA has also circulated a Model Prison Manual 2016 to all States and Union Territories, which has chapters on 'Prison Discipline', 'Custodial Management' and 'Inspection of Prisons' etc. to address such issues.**